

GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE
(DIRECTORATE GENERAL OF FOREIGN TRADE)

NOTIFICATION NO. 2 / 2004-2009
NEW DELHI , DATED THE 31ST AUGUST, 2004.

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 2.1 of the Foreign Trade Policy, 2004-2009, the Central Government hereby notifies Schedule 2 (Export Policy) of the 'ITC (HS) Classification of Export and Import Items'.

1. The items of Export mentioned in Schedule 2 of the said ITC(HS) including amended entries are assigned 8 digits of ITC(HS) Codes and the classifications of items are divided into Chapters in line with Schedule 1 containing items of import.
2. New Appendices 1, 2 and 4 are substituted in addition to existing Appendix 3.
3. Export Policy indicated against each item of export and the conditions wherever applicable to those items in amended Schedule 2 of ITC(HS) will supercede any earlier Export Policy/ condition for that item if it is not consistent with this Notification.
4. The amended Schedule 2 of ITC(HS) is annexed.
5. This will be effective from September 1, 2004.
6. This issues in Public Interest.

(G.K.Pillai)

Addl. Secretary to Government of India and Director General of Foreign Trade

Copy to all concerned;
By orders etc.

(Issued from F. No. 01/91/171/47/AM-04/PC.III)

File No.01/91/171/47/AM04/PC-III

Copy by order etc., to all concerned.

(A.K.Srivastava)

Dy.Director General of Foreign Trade